

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Customs Miscellaneous Application No. 40093 of 2024

(On behalf of the Appellant)

in

Customs Appeal No. 42133 of 2014

(Arising out of Order-in-Appeal C.Cus.No. 1115/2014 dated 30.06.2014 passed by the Commissioner of Customs (Appeals), No. 60, Rajaji Salai, Custom House, Chennai – 600 001)

M/s. Packaging India Private Limited

...Appellant

C-60-B-Eldeco Sidcul Industrial Park,
Sitarganj Udham Singh Nagar,
Uttaranjal – 262 405.

Versus

Commissioner of Customs

...Respondent

Export Commissionerate,
No. 60, Rajaji Salai,
Custom House,
Chennai – 600 001.

APPEARANCE:

For the Appellant : None

For the Respondent : Mr. Anoop Singh, Joint Commissioner / A.R.

CORAM:

HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

FINAL ORDER No. 40315 / 2024

DATE OF HEARING/ DECISION: 20.03.2024

Order :-[Per Ms. SULEKHA BEEVI C.S.]

The above miscellaneous application has been filed by the Ld. counsel stating that the appellant wishes to withdraw the appeal. The miscellaneous application is allowed. The appeal is dismissed as withdrawn.

(Order dictated and pronounced in open court)

Sd/-
(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

Sd/-
(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)